

CM-1122-CII-2020 IN
FAO No. 5269 of 2014

Palvi Sharma and others Appellants
V/s
Kamal Singh and others Respondents

Respondent No. 1:

Kamal Singh s/o Shri Hari Singh, r/o Mohalla Chauhan, Jaspur, District Udham Singh Nagar (Uttarakhand) Driver of offending vehicle i.e. Mini Bus bearing registration no. UA-12-1417).

Respondent No. 3:

Anwar Hussain s/o shri Rafeek Ahmed r/o h no. 4, Dharampur Tanda, Ramnagar, District Nainital (Uttanchal)

Respondent no. 2 and 3 as owners of the offending vehicle i.e. Mini Bus bearing registration No. UA-12-1417

Whereas it is proved to the satisfaction of this Court that the above named respondents cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them to appear in this Court on **05/12/2022(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 07 sep,
2022.


Superintendent (Judl.),
For Registrar (Judicial)


11/9/22

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-1122-CII-2020
FAO No. 5269 of 2014
Date of Hearing: 05.12.2022(A)

Palvi Sharma and others Appellants
V/s
Kamal Singh & ors. Respondents

Appeal u/s 173 of Motor Vehicles Act 1988.

Notice to: **Respondent No. 1:**
Kamal Singh s/o Shri Hari Singh, r/o Mohalla Chauhan, Jaspur, District Udham Singh Nagar (Uttrakhand) Driver of offending vehicle i.e. Mini Bus bearing registration no. UA-12-1417).
Respondent No. 3:
Anwar Hussain s/o shri Rafeek Ahmed r/o h no. 4, Dharampur Tanda, Ramnagar, District Nainital (Uttranchal)
Respondent no. 2 and 3 as owners of the offending vehicle i.e. Mini Bus bearing registration No. UA-12-1417

In the above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on **05.12.2022(Actual) at 10.00 a.m.**

For details logon to www.highcourtchd.gov.in

(Not to be published in newspaper)

The above Court Notice is forwarded to **The Manager, The Tribune (English)** publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/ deposited by the bearer of this letter.

Neem
7/12/22
Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh

7/12/22